

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

38. C.P.(IB)-478(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2024**

NAME OF THE PARTIES: - HDFC Bank Ltd.
V/s
Mrs. Ritika Lalwani

Section: U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Narpat Singh appeared for the Petitioner/Financial Creditor. Adv. Aniruth Purusothaman appeared for the RP. None appeared for the Respondent/Personal Guarantor. It has been pointed out that the Company Petition bearing no. CP(IB) 326(MB)2023 has been filed u/s 95(1) of the Code, 2016 against the same Personal Guarantor and has already been admitted in Court-IV vide order dated 22.03.2024. In the light of the said order, the present **C.P.(IB)478(MB)2022 does not survive and is disposed of having become infructuous.** The Petitioner shall be at liberty to revive this petition in case the other petition is dismissed. File be closed and consigned to records.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)